

[श्री विनेश सिंह]

वे चाहे जिस जहाज से भेजें, जैसे भेजें। पहले तो यह तय करना होगा, इसका पता लगाना होगा कि यह रास्ता सस्ता है या नहीं है, तभी इस रास्ते को चालू किया जा सकेगा। जब तक हम जांच न कर लें तब तक किस तरह माननीय सदस्य चाहते हैं कि हम इसको कर दें।

श्री कामेश्वर सिंह : कमेटी की क्या सिफारिश थी, इसके बारे में कुछ नहीं बताया गया है।

MR. DEPUTY-SPEAKER : So far as I have been able to follow, he has answered.

श्री कामेश्वर सिंह : आप हमारी मदद नहीं करेंगे तो कौन करेगा ?

SHRI N. K. SOMANI (Nagaur) : One of the major projects hanging fire in respect of our relationship with Iran dates back to over a year ago, which was sought to be precipitated in the month of January this year when Shri JRD Tata nearly exploded at the meeting of the Advisory Council of Industries just before the arrival of Their Majesties the Shahanshah and Shahbanu. It was about early finalisation of the Mithapur fertiliser project. After that, most of the Cabinet Ministers, including the Prime Minister, had sought to delay a decision on the plea that this project has so many ramifications and is of so important a nature that all the aspects have got to be thoroughly examined before we can take a decision in the matter as to whether the Mithapur project should be in the public sector or the private sector. I would like to ask whether this policy of delaying a decision in the matter is a deliberate game of playing with the nerves of the existing promoters so that they give up the project and then automatically it could be appropriated to the public sector which is, in turn, causing such a great deal of delay as far as Iran is concerned.

SHRI DINESH SINGH : In his question the hon. member has brought in various things. I think it will be very much more useful if our industrialists stopped exploitation and started sharing their profits with the workers.

So far as the question of the Mithapur project is concerned, it is under Government's consideration.

SHRI RANGA (Srikakulam) : It will continue to be under consideration.

12.47 hrs.

PAPERS LAID ON THE TABLE**MERCHANT SHIPPING (FIRE APPLIANCES RULES.**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING & TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table a copy of the Merchant Shipping (Fire Appliances) Rules, 1969, published in Notification No. G.S.R. 932 in Gazette of India dated the 12th April, 1969, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958, [Placed in Library See No. LT—880/69.]

MEMORANDA AGAINST BIRLA GROUP OF INDUSTRIES, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : I beg to lay on the Table, in pursuance of an assurance given by me on the 8th April, 1969, in answer to a supplementary on Starred Question No. 935, a copy each of the following papers :

1. Memoranda Nos. I to III submitted by Shri Chandra Shekhar, Member, Rajya Sabha, containing allegations against the Birla Group of Industries.
2. Appendices I to IX containing Government's findings on the allegations contained in the above Memoranda. [Placed in Library. See No. LT—881/69.]

HIGH COURT JUDGES TRAVELLING ALLOWANCE (AMENDMENT) RULES, ETC.

SHRI RAGHUNATHA REDDY : On behalf of Shri V. C. Shukla, I beg to lay on the Table—

1. A copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1969, published in Notification No. G. S R. 891 in Gazette of India dated the 5th April, 1969, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT—882/69.]

2. A copy of the Foreigners (Restrictions on Residence) Amendment Order, 1969, published in Notification No. G.S.R. 858 in Gazette of India dated the 29th March, 1969, under sub-section (2) of section 3 A of the Foreigners Act, 1946. [*Placed in Library See No. LT—883/69.*]
3. A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—
 - (i) The All India Services (Discipline and Appeal) Rules, 1969, published in Notification No. G.S.R. 926 in Gazette of India dated the 12th April, 1969.
 - (ii) The Indian Administrative Service (Pay) Third Amendment Rules, 1969, published in Notification No. G.S.R. 927 in Gazette of India dated the 12th April, 1969.
 - (iii) The Fourth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 928 in Gazette of India dated the 12th April, 1969.
 - (iv) The All India Services (Commutation of Pension) Amendment Regulations, 1969, published in Notification No. G.S.R. 929 in Gazette of India dated the 12th April, 1969. [*Placed in Library. See No. LT—884/69.*]

**COMMITTEE ON PUBLIC
UNDERTAKINGS**

**FORTY-FOURTH AND FORTY-EIGHT
REPORT**

SHRI PREM CHAND VERMA
(Hamirpur) : I beg to present the following Reports of the Committee on Public Undertakings :—

1. Forty-fourth Report on Fertilisers and Chemicals Travancore Limited.
 2. Forty-eighth Report on action taken by Government on the recommendations contained in the Thirteenth Report of the Committee on Public Undertakings (Third Lok Sabha) on Management and Administration of Public Undertakings (Planning of Projects).
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ESTIMATES COMMITTEE

**(i) SEVENTY-SEVENTH, EIGHTIETH,
EIGHTY-THIRD AND EIGHTY-FOURTH
REPORTS**

SHRI S. KANDAPPAN (Mettur) : I beg to present the following Reports of the Estimates Committee :—

1. Seventy-seventh Report on action taken by Government on the recommendations contained in the Tenth Report of the Estimates Committee on the Ministry of Railways—Commercial and other cognate matters relating to Indian Railways.
2. Eightieth Report on action taken by Government on the recommendations contained in the Eighty-third Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—Visva-Bharati University.
3. Eighty-third Report on the Ministry of Health and Family Planning and Works, Housing and Urban Development (Department of Works, Housing and Urban Development)—Department of Printing and Stationery (Printing Wing).
4. Eighty-fourth Report on the Ministry of Home Affairs—Central Vigilance Commission.

**(ii) STATEMENT SHOWING FINAL
REPLIES OF GOVERNMENT TO
RECOMMENDATIONS IN
FIFTY-SECOND REPORT**

SHRI S. KANDAPPAN : I beg to lay on the Table a Statement showing the final replies of Government to recommendations included in Chapter V of the Fifty-Second Report of the Estimates Committee which were not furnished by Government in time for inclusion in the said Action Taken Report relating to Ministry of Education—Aligarh Muslim University.

12.50 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : As the House is aware, all Demands for Grants in respect of the Budget (General) for 1969-70, will be voted at 6.30 P.M. on Monday, the 28th April, 1969. The Government Business for the rest of the next week will consist of :—